

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION NO.461 of 2007.

Allahabad, this the 30th day of August, 2007

Hon'ble Mr. K. S. Menon, Member-A

Akhilesh Kumar Singh,
Son of Late Pramod Kumar Singh,
Resident of Villagte Achhia,
Post Rampur Katharwan,
District Azamgarh.

...Applicant.

(By Advocate : Shri V.K. Srivastava)

Versus

1. Union of India, through its Secretary, Ministry of Textiles, Office of the Development Commissioner (Handicrafts) West Block-N R.K. Puram, New Delhi.
2. The Development Commissioner (Handicrafts) West Block-7, R.K. Puram, New Delhi.
3. The Director Madhya Kshetra) Office of Development Commissioner (Handicrafts) Madhya Kshetra, Lucknow.
4. Deputy Director (Administration-II), Office of Development Commissioner (Handicrafts) Madhya Kshetra, Lucknow.
5. Assistant Director (A&C) Service Center, Varanasi.

...Respondents.

(By Advocate : Shri S. Singh)

O R D E R

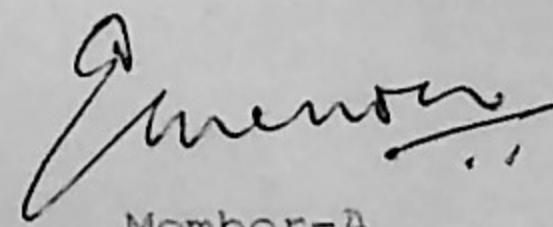
The present OA has been filed against the impugned order dated 20.10.2006 passed by respondent No.4, as per which, it has been communicated that since the applicant's case has ^gbeen considered for three years and has been finally closed, the case cannot be considered again and as such his request cannot be acceded to. Learned counsel for the applicant says that for all these three occasions no

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(4)

communication has been received by the applicant as to the reasons why his case has not been acceded to.

2. It is felt that there is no point in continuing this OA. So this OA is disposed of with a direction to the respondents to pass a reasoned and speaking order communicating clearly on which dates his case was considered and reasons why his case could not be considered as per instructions of DOP&T dated 9.10.1998 within a period of two months from the date of receipt of a copy of this order. No costs.



Member-A

RKM/